

# F. No. 12-107/CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

ID No. 12-107/2017

To,

Sh. K.S. Jain 27, IAS Officers Colony, 16<sup>th</sup> Main, 5<sup>th</sup> B Cross, BTM Layout, 2<sup>nd</sup> Stage, Bangalore-560076

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. No. NIL dated 30.11.2017, and our ID No. 12-107/2017 the information received Technical Officer, CESTAT New Delhi containing 01 is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 11.12.2017

CESTAT, New Delhi

Copy to:

Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C(CESTAT) Ministry of Finance, Dept. of Revenue, North Block, New Delhi-110001

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1 2 DEC 2017

### **CENTRAL REGISTRY**

# 6/12/17

#### NOTE

Sub: Information sought by Shri K.S. Jain under the RTI Act 2005 ----reg.



Ref: I.D.No.12-107/2017

Please refer to note dated 30/11/2017 of CPIO issued vide F.No.12-107/CESTAT/CPIO-ND/VPP/2017. The information sought by the applicant is as under:-

The threshold limits for filing appeal before CESTAT and High Court are guided by the Central Excise Act, 1944, Customs Act, 1962 and Finance Act, 1994. All the three statues are in public domain and hence the applicant may have access to them as and when he wishes. The threshold limits for filing appeal from department is guided by instructions dated 17.12.2015 of the CBEC issued vide F.No.390/Misc./163/2010-JC(Copy enclosed).

F.No. 10/CESTAT/CR/2015-16

Technical Officer

Date: 06/12/2017

To,

Shri V.P. Pandey, CPIO/Asstt. Registrar, CESTAT, New Delhi.

# F. No. 390/Misc./163/2010-JC Ministry of Finance **Department of Revenue Central Board of Excise & Customs**



New Delhi December, 2015

#### INSTRUCTION

To,

- 1. All Principal Chief Commissioners/Chief Commissioners and Directors General under the Central Board of Excise and Customs.
- 2. CC (AR), Customs, Excise & Service Tax Appellate Tribunal.
- 3. All Principal Commissioners/Commissioners of Customs/Central Excise/Service Tax/All Joint Chief Departmental Representatives/Commissioners, Directorate of Legal Affairs.
- 4. <webmaster.cbec@icegate.gov.in>

Sub: - Reduction of Government litigation - providing monetary limits for filing appeals by the Department before CESTAT/High Courts and Supreme Court -Regarding

In exercise of the powers conferred by Section 35R of the Central Excise Act, 1944 made applicable to Service Tax vide Section 83 of the Finance Act, 1944 and Section 131BA of the Customs Act, 1962 and in partial modification of earlier instruction issued from F. No. 390/Misc./163/2010-JC dated 17.08.2011, the Central Board of Excise & Customs (hereinafter referred to as the Board) fixes the following monetary limits below which appeal shall not be filed in the Tribunal, High Court and the Supreme Court:

S.No.	Appellate Forum	<b>Monetary Limit</b>
1.	CESTAT	Rs. 10,00,000/-
2.	HIGH COURTS	Rs. 15,00,000/-
3.	SUPREME COURTS	S Rs. 25,00,000/-

- 2. In para 3 of the instruction dated 17.8.11 a sub clause 'c' shall be added which shall read as "classification and refunds issues which are of legal and/or recurring nature".
- 3. Except for above, all other terms and condition of instruction dated 17.8.11 stands.

(Rohit Singhal)

Dy. Secretary (Review)

## F. No. 107/ CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 12-107/2017

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. K.S. Jain (Application No. NIL dated 30.11.2017) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **12-107/2017** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **15.12.2017** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

Date: 30.11.2017

CESTAT New Delhi

For Compliance to:

1. T.D. (C.R.)

Copy to:

1. Sh. K.S. Jain 27, IAS Officers Colony, 16<sup>th</sup> Main, 5<sup>th</sup> B Cross, BTM Layout, 2<sup>nd</sup> Stage, Bangalore-560076

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C(CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

Mary Sand

RTI MATTER

F. No. R20011/254/2017-Ad.1C(CESTAT)

Government of India Ministry of Finance Department of Revenue

New Delhi, 23<sup>rd</sup> Nov, 2017

To

The CPIO,

CESTAT, West Block No.2, R.K. Puram, New Delhi – 66.

Transfer of RTI application u/s 6(3) of the RTI Act - reg. Subject: -

Sir,

I am to refer to an RTI application dated 06.11.2017 from Sh. K. S. Jain, Bangalore. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S. Bhowmick)

Under Secretary to the Government of India/CPIO

Tele: 2309 5359

F.No. Rodoll) 254 2017-1657AT

(V)

FTS 640462 /2017-RTI CELL  Government of India  Ministry of Finance  Department of Revenue  RTI CELL
Dated 16 11 2017
Indian Postal Order/Demand Draft No./Che-que no. 43F 427 529  Rs.   b   is/are retained. Please take action as per the provision of RTI Act, 2005
2. The RTI application/Appeal is being transferred/forwarded to the CDIO, CECTAT after going through the Allocation of Business Rules of the Government of India/Induction material of the Department of Revenue.
Shashi Arora) (Smt. Shashi Arora) Section Officer(RTI Cell) Tele No-23095588
To,
CPIO/Under Secretary (CESTAT) (Department of Revenue)
480 (C8>64)

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K.S.Jain
# 27, IAS OFFICERS COLONY,
16th Main, 5th B CROSS,
BTM LAYOUT, II ND STAGE,
BANGALORE - 560 o 76.
Mobile 093412 64411.
Email ID ksjaino6@gmail.com

Ref No: J5/528/2017-18 Date: 06.11.2017

Central Public Information Officer, Central Board of Excise & Customs, North Block, Parliament Street, New Delhi – 110 001.

Sub: Information required under RTI Act 2005.

Dear Sir,

Under RTI Act 2005, I would like to know threshold limit for filing appeal before CESTAT & High court. Information if threshold limit is applicable for department or assesses or for both. A copy of respective notification may be provided.

I am enclosing IPO No. 43F 427529 of Rs 10/- towards application fee, favoring 'Central Board of Excise & Customs' payable at 'New Delhi'.

This is to certify that I, K.S.JAIN, is a citizen of India.

I state that the information sought does not fall within the restriction contained in section 8 and 9 of RTI Act 2005 and to the best knowledge, it pertains to your office.

It is requested that while replying, mention my letter no, date and also name and address of the 1<sup>st</sup> Appellate Authority.

CVCESTAT

Thanking you,

Yours faithfully,

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**Enclosed IPO.** 

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